

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

C.A.No. 995/90 and
M.A.No. 1019/90

Date: 01-2-91.

Between:

~~XX~~

Darshanappa Levaiah.

and

1. The Dy. and Accounts Officer,
Defence Department, Poona,
Civil Lines Poona, Maharashtra State.
2. Secretary to Govt. of India,
Ministry of Defence, Lic-Cen
Resettlement West Block-IV Wing No.1
B-1, Laxmi, New Delhi.



Applicant.

Respondents.

For the appearance:- Mr. Kalyan Rao Joshi, Advocate, not present.

For the respondents:- Mr. N. Bhaskar Rao, Addl. J.C.C.

CAV.D:

THE HON'BLE JUDGE: VICE CHAIRMAN

A.I.E

THE HON'BLE JUDGE: MURTY : M. HILL (JUEL)

The Tribunal made the following order:-

Whether the applicant present nor is he represented by
his counsel. Mr. N. Bhaskar Rao, Addl. J.C.C. represents on behalf
of the respondents. The C.A. is dismissed for default.

// True copy //

CERTIFIED TO BE TRUE COPY

Date: 01-2-91

CC Court Officer

Central Administrative Tribunal

Hyderabad Bench

To

1. The Dy. and Accounts Officer, Defence Department,
Poona, Civil Lines Poona, Maharashtra State.
2. The Secretary to Govt. of India, Min. of Defence,
Lic-Cen Resettlement West Block-IV Wing No.1, K.K. Laxmi, New Delhi.
3. One copy to Mr. Kalyan Rao, Joshi, Advocate
2-2-1164/C, Tilaknagar, Hyderabad.
4. One copy to Mr. N. Bhaskar Rao, Addl. J.C.C. Cal; Hyd. Bench.
5. One spare copy.

5/11

Case Number
Date of Judgment
Copy made ready

Section Officer (1)

C.A.No. 995/90 and
M.A.No. 1019/90

Date: 1-2-91.

Between:

XXXXXXXXXXXXXXXXXXXXXXXXXXXXXXX,

• Darshanappa Devaiah/
and

.. Applicant.

- ✓ 1. The Pay and Accounts Officer,
Defence Department, Poona,
Civil Lines Poona, Maharashtra State.
2. Secretary to Govt. of India,
Ministry of Defence, Sec-Gen
Resettlement West Block-IV Wing No.1
K.M. Lurda, New Delhi.

.. Respondents.

✓ For the appearance:- Mr. Kalyan Rao Joshi, Advocate, not present.

✓ For the response to:- Mr. A. Bhaskar Reddy, Addl. C.C.C.

COMES:

1. The Tribunal constituted: VICE CHAIRMAN

2. The Tribunal constituted: MEMBER (JUDGE)

The Tribunal made the following order:-

✓ Whether the applicant present nor is he represented by
his counsel. Mr. A. Bhaskar Reddy, Addl. C.C.C. represents on behalf
of the respondents. The case is dismissed for default.

[Signature]
S. 2. 81

for D.R.(7)

- ✓ 1. The Pay and Accounts Officer, Defence Department,
Poona, Civil Lines Poona, Maharashtra State.
- ✓ 2. The Secretary to Govt. of India, Min. of Defence,
Sec-Gen Resettlement West Block-IV Wing No-1. K.M. Lurda, New Delhi
- ✓ 3. One copy to Mr. Kalyan Rao, Joshi, Advocate
2-2-1166/C, Tilaknagar, Hyderabad.
- ✓ 4. One copy to Mr. A. Bhaskar Reddy, Addl. C.C.C. Chandhyani.
- ✓ 5. One spare copy.

CHECKED BY

APPROVED BY

TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD-BENCH HYDERABAD

THE HON'BLE MR.B.N.JAYASIMHA : V.C.

AND

THE HON'BLE ~~MR.D.SURYA RAO~~ : M(J)

AND

THE HON'BLE MR.J.NARASIMHA MURTY:M(J)

AND

THE HON'BLE ~~MR.R.BALASUBRAMANIAN~~:M(A)

Dated: 1 - 2 - 1991.

ORDER / JUDGMENT:

M.A./R.A. C.A. NO.

In

T.A.No.

W.P.No.

O.A.No.

995/90

Admitted and Interim directions
issued.

Allowed

Disposed of with direction

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected.

No order as to costs.

